

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.2479/94
MA No.967/95

New Delhi, April 28, 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr.K.Muthukumar, Member (A)

Km. Rajeshwari Negi
R/o Windrush Hill Estate
Navbahar
Shimla 171 002

...Applicant

(By Advocate: Shri A.K.Behera)

Versus

Union Public Service Commission through

1. The Secretary
Dholpur House
Shah Jahan Road
New Delhi

2. The Chairperson
Union Public Service Commission
Dholpur House
Shah Jahan Road
New Delhi


...Respondents


(None present)

J U D G E M E N T (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

The applicant filed the original application against an order debarring the applicant from appearing in the Civil Services Examination by the UPSC. Meanwhile, a representation submitted by the applicant to the UPSC has since been disposed of. Under the circumstance, the applicant seeks permission to withdraw the application with liberty to challenge the order of the rejection of the representation. The prayer for withdrawal of the application is allowed. The MA No.967/95 stands disposed of. The application stands withdrawn with liberty to the applicant to challenge the order of rejection of the representation by UPSC, if so advised, in accordance with law.


(K.Muthukumar)
Member(A)


(A.V.Haridasan)
Vice Chairman (J)

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